

Taouse rent allowance, have as a consequence increased. Only in the case of employees in Glass 'A' and 'B-i' cities who are in occupation of Government accommodation for which rent is actually paid at 10 per cent of pay, increased deduction from pay has occurred. This, however, cannot be helped since Dearness Pay is reckoned uniformly as pay for both house rent allowance and house rent recovery.

#### MINERALS DEVELOPMENT AND REGULATION ACT

145. SHRI BABUBHAI M. CHINAI : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether some State Governments have expressed opposition to the proposed Central Government's amendment of Section 30(A) of the Minerals Development and Regulation Act affecting right of the States to impose royalty on mining leases; and

(b) if so, the names of such State Governments?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANNATH RAO) : (a) and (b) Out of the replies received from the coal producing States, the State of Bihar has opposed the amendment. Replies from the Governments of Andhra Pradesh, Maharashtra, Orissa and West Bengal are awaited.

#### ALLEGATION AGAINST L.I.C. OFFICIALS

146. SHRI M. M. DHARIA : Will the Minister of FINANCE be pleased to state :

\*(a) whether it is a fact that the Chairman of the L.I.C. has recently received a representation sent by the Zonal President of the National Federation of Insurance Field Workers of India (North Zone), dated May 25, 1969, making serious allegations against certain L.I.C. official in allotting the premises of the L.I.C. ; and

(b) if so, what action has been taken by Government in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : (a) and (b) Yes, Madam. The Chairman has received a letter dated the 29th May, 1969

on the subject. As it is an internal matter of the Life Insurance Corporation, the Corporation has to consider it and not the Government. The Chairman has enquired into the matter and submitted a report to Government. The report is under consideration.

#### REQUIREMENT OF COPPER IN INDIA

147. SHRI N. R. MUNISWAMY : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state:

(a) what is the total requirements of copper in India and how much out of it is imported; and

(b) whether there is any scheme to prospect for copper ore in our country, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANNATH RAO) : (a) Against the estimated requirement of 77,200 tonnes of copper during 1968-69, the imports of copper and alloys, was 43,023 tonnes.

(b) Prospecting of copper is being carried out by the Geological Survey of India. Sizeable copper ore bodies have been located in Singhbhum District of Bihar, Jhunjhunu and Sikar Districts of Rajasthan and Guntur District of Andhra Pradesh.

A search for Base-metal deposits including copper by Aerial Geophysical Surveys followed by ground work has also been taken up. The aerial survey has covered an area of 91,400 square Kilo-meters in Arr-avali Region in Rajasthan, Eastern Cudda-pah Basin in Andhra Pradesh and parts of Bihar-Bengal. The ground follow up action is in progress in all the three areas.

Investigation in other promising areas are also under way.

#### BANK OF CEYLON

148. SHRI N. R. MUNISWAMY : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Government of Ceylon have sought the permission of the Government of India to open branches of the Bank of Ceylon in India;

! and

(b) if so, what is the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P.C. SETHI) : (a) and (b) No. such formal communication has so far been received from the Government of Ceylon. However, an informal enquiry was made whether the Indian authorities would agree to allow Ceylonese banks to open branches in India. The Ceylonese authorities have been informed that in principle Government have no objection to agreeing to allow Ceylonese banks to open branches in India on the same terms on which banks from other countries are allowed to open such branches.

**निगम वाले नगरों में भूमिगत नाली प्रणाली**

149. पंडित भवानी प्रसाद तिवारी : क्या स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगर विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत में किस-किस निगम स्तरीय नगर में भूमिगत नाली प्रणाली की व्यवस्था है और भूमिगत नाली प्रणाली को व्यवस्था नहीं देना पड़ता;

(ख) जहाँ भूमिगत नाली प्रणाली नहीं है वहाँ विशेष रूप से गांधी शताब्दी वर्ष के दौरान उसको आरम्भ करने की योजना का ब्यौरा क्या है; और

(ग) क्या मध्य प्रदेश की सरकार ने राज्य के किसी नगर में भूमिगत नाली प्रणाली के बारे में योजनाएँ क्रियान्वित करने के लिए कोई सहायता मांगी थी?

t [SEWAGE SYSTEM IN CORPORATION CITIES]

149. PANDIT BHAWANI PRASAD TIWARI : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) the names of Corporation cities in India which have sewage system and the Bhangis have not to carry refuse as head loads;

(b) the details if the plan for introducing sewage system where it does not exist, particularly during the Gandhi Centenary year; and

(c) whether the Government of Madhya Pradesh asked for any assistance for implementing schemes regarding sewage in any city in that State?]

**स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास और नगर विकास मंत्रालय में राज्य मंत्री (श्री बी० एस० मूर्ति) : (क) से (ग) सूचनाएँ एकत्र की जा रही हैं और सभा पटल पर रख दी जायेगी।**

[THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) to (c) The information is being collected and will be laid on the Table of the Sabha].

**STOPPING OF WORK BY CONTRACTORS**

150. SHRI K. P. SUBRAMANIAM : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the contractors in Delhi have recently stopped construction work demanding increased rates for the jobs undertaken; and

(b) if so, what are the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) Yes, Madam. The stoppage of work lasted from 23rd June, 1969 to 28th June, 1969.

(b) The contractors demanded that in respect of the works which were in progress they should be compensated to the extent of the total extra cost which they would incur as a result of revision of minimum wages under the notification issued by the Government on the 19th May, 1969.

**खनिज उत्पादन**

151. श्री राम सहाय : क्या पेट्रोल तथा रसायन और खान तथा धातु मंत्री यह बताने की कृपा करेंगे कि :

(क) 1 जनवरी, 1969 से 15 जून, 1969 की अवधि के बीच खनिज उत्पादन

[ ] English translation.